

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 108  
Cont. A (IBC) No. 09/JPR/2023  
CP No. (IB)- 26/7/JPR/2020  
Under Section 7 of IBC, 2016

**In the matter of:**

**P.S. Metal Works** .... **Financial Creditor/Applicant**

**Versus**

**M/s Jeph Bev Pvt. Ltd.** ... **Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Nitesh Srivastava, Adv.

For the Respondent : Vasu Goyal, Adv.  
Ashwini Gupta, Adv.

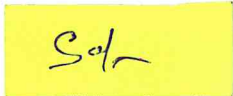
**ORDER**

**Cont. A (IBC) No. 09/JPR/2023**

Heard Mr. Nitesh Srivastava, Adv. along with Mr. Nitin Chhatwani, Adv. appearing on behalf of the Petitioner. Mr. Vasu Goyal, Adv. along with Mr. Ashwini Gupta, Adv. appearing on behalf of the Respondent. It is submitted that in compliance of order dated 19.09.2023, two post-dated cheques of Rs. 17,00,000/- and Rs. 5,01,373/- will be handed over to the learned counsel for the RP. Learned counsel for the Respondent will file a compliance report within 1 week. List the matter on 22.04.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 15, 2024